

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 163/MP/2012

Subject : Petition towards unpaid unscheduled inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.

Date of hearing : 25.2.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member
Ms. Neerja Mathur, Member

Petitioner : Bhushan Power and Steel Limited

Respondents : GRIDCO Limited and others.

Parties present : Ms Swapna Seshadri, Advocate for petitioner
Shri R.K. Mehta, Advocate for GRIDCO
Shri Ishita C. Dasgupta, Advocate, GRIDCO
Shri R.B. Sharma, Advocate for OPTCL

Record of Proceedings

Learned proxy counsel for the petitioner submitted that an appeal filed by GRIDCO before Appellate Tribunal of Electricity against the Commission's order dated 9.5.2013 is listed for hearing on 7.3.2014 and requested to adjourn the matter with liberty to the petitioner to approach CERC as and when the appeal is disposed by Appellate Tribunal.

2. The Commission directed to adjourn the matter *sine die* with liberty to the petitioner to approach the Commission after disposal of the matter by Appellate Tribunal.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)